

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No. 791/98

New Delhi, this the 30th day of November, 1998

HON'BLE SHRI T.N. BHAT, MEMBER (J)
HON'BLE SHRI S.P. BISWAS, MEMBER (A)

In the matter of:

Chandra Mohan Goel
S/o Late Shri G.N. Goel
Retd. A.E. B & R
O/o GE (North)
Meerut Cantt.

Residential Address
Chandra Mohan Goel
H.No. WZ-201 Krishna Puri
Gali No.1/Tilak Nagar
New Delhi.
(By Advocate: Sh. G.D. Bhandari)

.... Applicant

vs.

1. Union of India through
The Secretary
Ministry of Defence/South Block
New Delhi.
2. Chief Engineer (E&B)
Central Command/Lucknow.
3. Engineer-in-Chief
AHQ Kashmir House
DHQ PU, New Delhi.
4. Commander Works Engineer
The Mall/Meerut Cantt.
(By Advocate: Sh. M.L. Verma)

.... Respondents

O R D E R (ORAL)

delivered by Hon'ble Shri T.N. Bhat, Member (J)

Learned counsel for the respondents produces before us a copy of the order dated 8.10.98 passed by the Chief Engineer, HQ Central Command, Engineers Branch, Lucknow. We have gone through the aforesaid document and find that the charge framed against the applicant has been dropped, thus rendering this OA infructuous. The learned counsel for the applicant, therefore, has no objection if this OA is disposed of as infructuous.

2. For the foregoing reasons this OA is
dismissed, as having been rendered infructuous. No costs.

S. P. BISWAS

(S. P. BISWAS)

Member (A)

sd'

30.11.98.

(T. N. BHAT)

Member (J)

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